

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No. 270/2003 &
Misc. Application No. 1951/2002 IN
Original Application No. 733/2002

New Delhi, dated this the 22nd day of September, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

Suresh Chander Singh
20/613, DDA Janta Flats
Dakshinpuri, New Delhi-62

.. Applicant

versus ..

Union of India, through

1. Cabinet Secretary
Rashtrapati Bhavan, New Delhi
2. Director General, Health Services
Nirman Bhavan, New Delhi
3. Secretary
Ministry of Health & Family Welfare
Nirman Bhavan, New Delhi

.. Respondents

ORDER (By Circulation)

Shri Justice V.S. Aggarwal

M.A. No. 1951/2003

We are satisfied with the grounds mentioned in
M.A. No. 1951/2003 seeking condonation of delay in filing
R.A. No. 170/2003. Misc. Application is granted.

R.A. No. 270/2003

Applicant (Suresh Chander Singh) had filed
OA-733/2002. He was seeking the scale of Rs. 5000-8000/-
with consequential benefits. The said application was
dismissed in limine holding.

"4. Perusal of the records clearly
reveals that the applicant by virtue of
in situ promotion was working in the pay
scale of Rs. 1400-2300 as on 1.1.1996.
Once it was so, applicant would be
entitled to the pay in the corresponding
scale on revision of the pay scale and
the revised scale is Rs. 4500-70000. Our
attention has not been drawn towards any

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order passed whereby persons working in the pay scale of Rs. 1400-2300 could be placed in the scale of Rs. 5000-8000. Merely because the applicant had served for large number of years would not entitle him to claim higher scale. Resultantly, this matter does not require any further probing. The application must fail and is accordingly dismissed.

2. The applicant seeks review of the said order contending that it is the mandate of law that an employee should be granted at least one promotion during his service career. The applicant has rendered more than 40 years of service.
3. Review would be permissible if there is error apparent on the face of the record. The said error should be detected without detailed arguments. What is being urged has already been taken note of and even it was clearly observed that long service would not entitle the applicant to claim higher scale.
4. Resultantly, the review application must be held to be without merit. It must fail and is dismissed by circulation.

V.K. Majotra

(V.K. Majotra)
Member (A)

/sns/

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(V.S. Aggarwal)
Chairman